

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.58/(GOA)/2014
CA No.

CORAM:

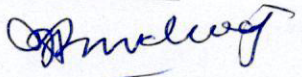
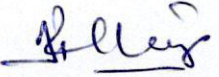
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: M/s. Amsar Pvt. Ltd.

V/s.
M/s. Amsar Goa Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|-------------------------------------|--------------------------------|---|
| 1. | M. S. BHARDWAJ Shri V. P. VERMA. | Advocate for the Respondent |  <u>V. P. Verma</u> |
| 2. | Ashay Itagi V/s M. V. K. K. | Advocate for Petitioner |  |

ORDER

C.P. 58//397-398/CLB/MB/2014

1. Ld. Advocates of the Petitioner are present. From the side of the Respondent, their Accountant Mr. Alex Jose is present.
2. In the Court it is stated that a draft of the settlement is prepared. However, due to certain reservations no final agreement could be reached between the parties.
3. Both the sides are seeking time, hence considering the circumstances, it is hereby Granted.
4. This C.P. is now fixed for hearing on **23rd November, 2016**. Parties are directed to inform the outcome of the settlement.

Dated: 25.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)